

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 250 of 2012
& I.A. No. 138 of 2013**

Dated : 30th April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Neyveli Lignite Corporation Ltd. Appellant (s)

Versus

Kerala State Electricity Board & Anr. ... Respondent (s)

**Tamil Nadu Generation & Distribution
Corporation Ltd. Applicant/Respondent(s)**

Counsel for the Appellant(s): Mr. N.A.K. Sharma
Mr. K.R. Sasiprabhu
Mr. Somiran Sharma
Ms. Rakhi Mohanty
Mr. S. Ravishankar
Counsel for the Respondent(s): Mr. Jayashankar, Sr. Adv.
Mr. M.T. George
Mr. G. Sreenivasan for R.1
Mr. S. Vallinayagam

ORDER

**I.A. No. 138 of 2013
*(Appl. to amend the Appeal)***

We have heard the learned counsel for the parties.

Order is Reserved.

Appeal No. 250 of 2012

We have heard the learned counsel for the parties. The learned counsel for the Respondent has filed his Written

Submissions today. The learned counsel for the Appellant is directed to file his Written Submissions on or before 22.05.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **27.05.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak